

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, my submission is in the context of what Shri Vajpayeeji and Prof. Tewary has said and you said you would like to have a conclave.

MR. SPEAKER : I meant just a conference.

SHRI GEORGE FURNANDES : Yes, I appreciate but my point is that the Prime Minister has made a blanket charge on the entire opposition. She has said that we are a bunch of secessionists. If what has been said by a certain member in the Jammu and Kashmir Assembly is something to which your attention has been drawn then.

MR. SPEAKER : Not allowed.

(Interruptions)**

SHRI NARAYAN CHOUBEY (Midnapore): Sir, I want to say about strike of jute workers.

अध्यक्ष महोदय : आज बिजनैस एडवाइजरी कमेटी की मीटिंग करेंगे ।

SHRI SUBRAMANIM SWAMY : Sir, this statement of the Governor is dated 18th December, 1983 ?

MR. SPEAKER : 18th December ?

12.14 hrs.

PAPERS LAID ON THE TABLE

Annual Report etc. of the National Seeds Corporation Limited, New Delhi for the year 1982-83 and the Statement Explaining the Reasons for the not Laying the Annual Report and Audited Accounts of the Andaman and Nicobar Islands Forest Plantation Development Corporation Limited, Port Blair For the year 1982-83 in time

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English, versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the National Seeds Corporation Limited, New Delhi, for the year 1982-83

(ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library See No. LT-7789/84]

(2) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1982-83 within the stipulated period of nine months after the close of the Accounting Year.

[Placed in Library, See No. LT-7790/84]

Food Corporation of India (Staff) (Eighty Seventh Amendment) Regulations, 1984

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI BHAGWAT JHA AZAD) : I beg to lay on the Table a copy of the Food Corporation of India (Staff) Eighty-Seventh Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. 27/F. No. EP, 16-12/82 in Gazette of India dated the 4th February, 1984 under sub-section (5) of section 45 of the Food Corporations Act, 1964.

[Placed in Library, See No. LT-7791/84]

Notification Under the Customs ACT, 1962 and Notification Extending the term of the Eighth Finance Commission

THE DEPUTY MINISTER IN THE DEPARTMENT OF SPORTS, IN THE MINISTRY OF WORKS AND HOUSING AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : Sir, on behalf Shri Janardhana Poojary I beg to lay on the Table—

(1) A copy of Notification No. G.S.R. 81 (E) (Hindi and English versions) published in Gazette of India dated the 28th February, 1984 together with an explanatory note making certain amendment to Notification No. 246/83-Customs dated the 24th August, 1983 so as to remove the time-limit fixed in respect of the exemption from customs duty on melting scrap of stainless

steel, under section 159 of the customs Act, 1962.

[Placed in Library, *See* No. LT-7792/84]

(2) A copy of Notification No. S.O. 138 (E) (Hindi and English versions) published in Gazette of India dated the 29th February, 1984 extending the term of the Eighth Finance Commission, upto 30th April, 1984.

[Placed in Library, *See* No. LT-7793/84]

Wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1983 and General Annual Report of the Controller of Patents, Designs and Trade Marks for the year 1982-83

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : I beg to lay on the Table—

(1) A copy of the wheat Roller Flour Mills (Licensing and Control) Amendment Order, 1983 (Hindi and English versions) published in Notification No. G.S.R. 937(E) in Gazette of India dated the 31st December, 1983 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library, *See* No. LT-7794/84]

(2) A copy of the Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks under section 126 of the Trade and Merchandise Marks Act, 1958, for the year 1982-83.

[Placed in Library, *See* No. LT-7795/84]

12.15 hrs.

MESSAGE FROM PRESIDENT

MR. SPEAKER : I have to inform the House that I have received the following message dated the 2nd March, 1984 from the president :

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 23rd February, 1984.”

12.16 hrs.

PONDICHERRY BUDGET 1984-85

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to present

a statement of estimates of receipts and expenditure of the Union Territory of Pondicherry for the year 1984-85.

12.16½ hrs.

SUPPLEMENTARY DEMANDS FOR GRANTS (PONDICHERRY 1983-84)

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Union territory of Pondicherry for the year 1983-84.

(Interruptions)

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : गवर्नर वाले मामले का क्या हुआ, सर ?

अध्यक्ष महोदय : मोशन आ गया ।

श्री राम विलास पासवान (हाजीपुर) : अगर गवर्नर ने कह दिया कि हमने ऐसा नहीं किया तो फिर क्या होगा ।

SHRI KRISHNA CHANDRA HALDER (Durgapur): Sir, You have seen the press report. There is a tape record and you should hear the tape record and decide. There is no need of report from Madhya Pradesh Government when there is tape record.

(Interruptions)

श्री राजनाथ सोनकर शास्त्री : गवर्नर वाले मामले में क्लेरिफिकेशन हो जाना चाहिए । हाउस को इस बात को तय कर लेना चाहिए ।

अध्यक्ष महोदय : अब हाइपोथेटिकल क्वेश्चन का मेरे पास कोई जवाब नहीं है ।

Whatever are the normal procedures for deciding these things—those will be taken into account. Whatever is humanly possible I will do. That is what I can do.

(Interruptions)

MR. SPEAKER : They say certain things outside. How are you to take it into consideration ? You are free to say certain things.

(Interruptions)

MR. SPEAKER : Calling Attention, Shri Kusuma Krishna Murthy.